

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

* * *

(29)

COP 165/91 in OA 1116/36

04.06.1992

Shri Pearey Lal

...Petitioner

vs.

Union of India & Ors.

...Respondents

CORAM

Hon'ble Shri P.C. Jain, Member (A)

Hon'ble Shri J.P. Sharma, Member (J)

For the Petitioner

... In Person

For the Respondents

... Sh.P.S. Mahendru,
Counsel

ORDER (ORAL)

(DELIVERED BY HON'BLE SHRI P.C. JAIN, MEMBER (A))

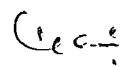
The learned counsel for the respondents has filed a compliance report dt. 2.6.1992 with which an order for payment of Rs.10,174/- as the commutation pension for payment to the petitioner has also been enclosed. The petitioner has been given a copy of the same. The petitioner submits that now he has no grievance. Accordingly, proceedings are dropped.

These

No costs.



(J.P. SHARMA)
MEMBER (J)



(P.C. JAIN)
MEMBER (A)